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10/1/2001

10/1/2001 - खण्ड 3(i) - भारत का राजपत्र - अफसरों के नियुक्ति नियम - 2000

कर्मियों की भर्ती: भर्ती सीधे जागों या प्रोन्नति द्वारा या प्रोन्नति प्रोन्नति-सूचीक प्रामेवक द्वारा भर्ती की जाय, जिन के अफसरों प्रोन्नति-प्रतिनिष्ठा-प्रामेवक किया जाएगा	प्रोन्नति : 3050-4550 रु. के वेतनमान में ऐसे निम्न श्रेणी निष्ठा-प्रोन्नति
11	12
प्रोन्नति द्वारा [न-होने इस श्रेणी में आठ वर्ष नियमित सेवा की है।	
गौर विभागीय प्रोन्नति समिति है, तो उसकी संरचना भर्ती करने में कितन परिस्थितियों में हीय लोक सेवा आयोग से परामर्श किया जाएगा	
13	14
गमूह "ग" विभागीय प्रोन्नति समिति जिसमें निम्नलिखित होंगे :	लागू नहीं होजा।
1. क्षेत्र का क्षेत्रीय निदेशक — अध्यक्ष	
2. कंपनी रजिस्ट्रार/शासकीय परिसमापक (कनिष्ठ प्रशासनिक श्रेणी के स्तर का) — सदस्य	
3. अवर सचिव, कंपनी कार्य विभाग — सदस्य	
4. अनुसूचित जाति/अनुसूचित जनजाति प्रवर्ग का एक अधिकारी जो अवर सचिव, भारत सरकार के स्तर से नीचे के स्तर का न हो।	

[सं. ए-26011/2-98 प्रकाशन-11]
ए. रामस्वामी, निदेशक सचिव

NOTIFICATION

New Delhi, the 31st January, 2001

G. S. R. 62(E).—In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of Department of Company Law Administration (Class I, II and III Posts) Recruitment Rules, 1962, in so far as they relate to the post of Upper Division Clerk except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the posts of Upper Division Clerk in the Offices of the Regional Directors, Registrars of Companies and Official Liquidator in the Department of Company Affairs, namely :—

- 1. Short title and commencement.**—(1) These rules may be called the Department of Company Affairs, Offices of the Regional Directors, Registrars of Companies and Official Liquidator (Upper Division Clerk) Recruitment Rules, 2000.
(2) They shall come into force on the date of their publication in the Official Gazette.
- 2. Number of Posts, classification and scale of Pay.**—The number of posts, its classification and the scale of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed to these Rules.
- 3. Method of recruitment, age limit and other qualification.**—The method of recruitment, to the said post, age limit, qualifications and other matters relating thereto shall be as specified in columns 5 to 14 of the said Schedule.
- 4. Disqualification.**—No person,—
(a) who has entered into or contracted a marriage with a person having a spouse living; or
(b) who having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post :
Provided that the Central Government may, if satisfied, that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. Power to relax.—Where the Central Government is of the opinion that it is necessary or expedient so to do it may, by order, and for reasons to be recorded in writing, relax any of the provisions of these rules with respect of class or category of persons.

3/8/2001

कंपनी रजिस्ट्रार और शासकीय अधिकारियों के नियुक्ति नियम

कंपनी रजिस्ट्रार और शासकीय अधिकारियों के नियमों से

सीमा, अर्हताएं और उरसा

अधिकार को लागू म्यीय विधि दे सकेगी।
जिन हैं, वहां यह उसके लिए त द्वारा शिक्षित कर सकेगी।
हो डालेगी, जिनका केन्द्रीय अन्त पिछड़े वर्गों, भूतपूर्व

सीधे भर्ती किए जाने वाले व्यक्तियों के लिए आयु सीमा

7
लागू नहीं होता

शिक्षा की अवधि, कोई हो

10
नहीं होता

6. **Saving.** Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Schedule Castes, the Scheduled Tribes, Ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

(35)

SCHEDULE

Name of post	No. of post	Classification	Scale of pay	Whether selection- by merit or selection cum-seniority or non-selection post	Whether benefit of added years of service admissible under rule 30 of the Central Civil Services (Pension) Rules, 1972	Age limit for direct recruits
1	2	3	4	5	6	7
Upper Division Clerk	229* (2000) *Subject to variation dependent on work-load.	General Central Service, Group 'C' non-gazetted, ministerial	Rs.4000-100-6000	Non-Selection	Not applicable	Not applicable
Educational and other qualifications required for direct recruits		Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees		Period of probation, if any	Method of recruitment, whether by direct recruitment or by Promotion or by deputation/absorption and percentage of the posts to be filled by various methods	
8		9		10	11	
Not applicable		Not applicable		Not applicable	By Promotion	
In case of recruitment by promotion/deputation/absorption, grades from which promotion/deputation/absorption to be made.				If a Departmental Promotion Committee exists, what is its composition	Circumstances in which Union Public Service Commission is to be consulted in making recruitment	
12				13	14	
Promotion : Lower Division Clerks (Rs. 3050-4590) with eight years regular service in the grade.				Group 'C' Direct Promotion Committee : 1. Chairman Regional Director of the Region.—Chairman 2. Registrar of Companies/official Liquidator (Jr. Administrative Grade) Level.—Member 3. Under Secretary, Department of Company Affairs.—Member. 4. An Officer belonging to SC/ST category not below the level of Under Secretary to the Govt. of India.—Member.	No applicable	

[No. 26011/2/98-AD. III]

A. RAMASWAMY, Jt. Secy.